

**CC No. 352/2019
CBI Vs. Saleem Hamid Etc.**

03.09.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.
Sh. Tanveer Ahmad Mir, Advocate for A-1 Saleem
Hamid, A-2 Anupam Kumar Sen and A-3 Sunil Kumar
Malhotra on bail.
Sh. Rajmangal Kumar, Advocate for Vijay Kumar
Sharma, AR of A-5 M/s VRCC Pvt. Ltd.**

Matter was taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Further arguments addressed on behalf of prosecution from 02:45 PM to 04.35 PM.

At this stage, Ld. Defence Counsel Sh. Tanveer Ahmed Mir makes a submission that physical hearing in the Courts should not have been operationalized as the cases of coronavirus are increasing day by day rapidly and a large number of people are dying due to this dangerous virus. He further submits that virtual hearing is the best option of physical hearing and time by time, we all would be habitual of virtual hearing. The people attend the court from different strata of the society. In case the full-fledged functioning of the Courts is resumed, more and more people would come in contact with each other and it would become impossible to stop the deadly virus. He further submits that in his opinion, physical hearing/functioning of courts almost suicidal.

List on 04.09.2020 at 02.30 PM, as already fixed.

Hard copy of this ordersheet be placed on record on the next date, scheduled for physical hearing of this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)
District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/03.09.2020